

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1239 OF 2018 IN  
DFR NO. 3024 OF 2018**

**Dated: 7<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**K. Balan** ..... **Appellant(s)**  
**Versus**  
**Reliance Infrastructure Limited & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Avi Tandon  
Mr. Srinivas Vishven  
Mr. Mohit Prasad

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

**ORDER**

**IA NO. 1239 OF 2018**  
***(Application for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on **12-09-2018**, subject to curing the defects, if any. The application is disposed of.

**(S.D. Dubey)**  
**Technical Member**

*tpd/kt*

**(Justice Manjula Chellur)**  
**Chairperson**